

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

**Petition No. 127/TT/2014
(On Remand)**

Subject : Petition for determination of the transmission tariff from the COD to 31.3.2019 for “LILO of both circuits of Tuticorin JV-Madurai 400 kV DIC (Quad) line at Tuticorin Pooling Station along with new 765 kV Pooling Station at Tuticorin (initially charged at 400 kV) including 1 x 80 MVAR, 400 kV Bus Reactor under Transmission System associated with Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area - PART-A” in the Southern Region.

Petitioner : Powergrid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Power Distribution Corporation Limited (Erstwhile TANGEDCO, now TNPDC) & 16 Others

Date of Hearing : **18.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Namrata Saraogi, Advocate, PGCIL
Ms. Rupinder Kaur, Advocate, PGCIL
Shri Nipun Dave, Advocate, MPGL
Shri Mr. Matrugupta Mishra, Advocate, MPGL
Shri S. Vallinayagam, Advocate, TNPDC
Ms. Bhavya Arora, Advocate, TNPDC

Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner sought an adjournment in the matter.
3. The learned counsel for Respondent No. 16, Moxie Power Generation Limited (MPGL), did not oppose the request for adjournment; however, he requested to list the matter at an early date so that the same is heard and decided in terms of the APTEL's judgment dated 17.3.2026.



4. After hearing the parties, the Commission adjourned the matter and directed the parties to file their written submissions/ notes within a week, with an advance copy to each other.

5. The Petition will be listed for hearing on **29.6.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

